

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 17th day of January 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

O.A. No.19 of 2002.

Umrai Singh s/o Late Raghupandan Singh r/o H.No.65/20/3,
Gandhi Gram, Harjendra Nagar, Kanpur Nagar.....Petitioner.
Counsel for petitioner : Sri K. Lal.

Versus

1. The Union of India through Secretary M of Defence,
New Delhi.
 2. Controllar, C.Q.A. (GS), Office of the Controllate of
Quality Assurance General Stores, Napier Road, Kanpur
Cantt..... Respondents.
- Counsel for respondents. : Sri A.C. Joshi.

ORDER (ORAL)

BY HON. MR. S. DAYAL, A.M.

This application has been filed with the prayer that directions be given to the disciplinary authority to take decision on the enquiry report pending with effect from 17.5.2000 at the earliest.

2. The applicant stated in his application that he was suspended on 17.11.98 and a charge-sheet was served upon him on 3.5.99. An enquiry was initiated which was conducted from 9.7.99 to 28.3.2000. The findings were submitted by the enquiry officer to the disciplinary authority on 17.5.2000. A show cause notice was served upon the applicant on 28.6.2000 and the reply was submitted by him on 13.7.2000. Thereafter no action has been taken despite representations by the applicant on 10.8.2001 and 5.11.2001.

3. We are of the view that the end of justice would be served if the respondents are directed to take

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a decision on the enquiry report within a period of three months from the date of receipt of a copy of this order. The respondents should not wait for taking decision on the recommendation of the enquiry officer till the closure of police report as recommended by the Enquiry Officer as there is no charge against the applicant with regard to theft of Hindi typewriter. The O.A. is stands disposed of with the above direction.

There shall be no order as to costs.

Rajinder
J.M.

Har
A.M.

Asthana/
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